

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).28387/2008

(From the judgement and order dated 26/09/2008 in CRP No.1015/2008  
of The HIGH COURT OF MADRAS)

M/S V.V.MINERALS

Petitioner(s)

VERSUS

M/S TATA STEEL LIMITED &amp; ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and permission to  
place addl. documents on record and with prayer for interim relief  
and office report)

Date: 09/07/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Rajesh Kumar,Adv.

For Respondent(s) Mr. Gopal Jain, Adv.  
Ms. Nandini Gore, Adv. for  
Mrs Manik Karanjawala,Adv.Mr. B.Balaji ,Adv  
Mr. R.P. Sharma, Adv.

UPON hearing counsel the Court made the following

## O R D E R

A letter has been circulated by the advocate-on-  
record for the petitioner seeking adjournment for four weeks  
on the ground of personal difficulty of the arguing senior  
counsel.

List the matter after four weeks.

(Pardeep Kumar)  
Court Master(Renu Diwan)  
Court Master